

रेलवे कर्मचारियों को समयोपरि भत्ते का भुगतान

18. श्री देवराव पाटील :

श्री कृष्णराव नारायणराव धूलप :

श्री हरि सिंह भगुबावा महिडा :

क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) 1 अप्रैल, 1977 से 31 मार्च 1978 की अवधि के दौरान देश में रेलवे कर्मचारियों को समयोपरि भत्ते की कितनी राशि का भुगतान किया गया ;

(ख) क्या समयोपरि भत्ते का भुगतान करने की प्रथा को धीरे-धीरे समाप्त करने और अतिरिक्त कार्य को निपटाने के लिए नये लोगों की भर्ती करने का कोई प्रस्ताव सरकार के विचाराधीन है ; और

(ग) यदि हां, तो उसका ब्यौरा क्या है ?

†[Overtime allowance paid to railway employees

18. SHRI DEORAO PATIL:

SHRI K. N. DHULAP:

SHRI HARISINH BHAGU-
BAVA MAHIDA:

Will the Minister of RAILWAYS be pleased to state:

(a) the overtime allowance paid to the railway employees in the country during the period from the 1st April, 1977 to the 31st March, 1978;

(b) whether there is any proposal under Government's consideration to abolish the system of paying overtime allowance gradually and to make fresh recruitment for doing the extra work; and

(c) if so, what are the details thereof?]

रेल मन्त्रालय में राज्य मन्त्री (श्री शिव नारायण) : (क) सूचना इकट्ठी की जा रही है और सभा पटल पर रख दी जायेगी।

(ख) और (ग) रेल कर्मचारियों के कार्यनियोजन घंटे भारतीय रेलवे अधिनियम, 1890 के अध्याय VI-क, फैक्टरी अधिनियम, 1948 के प्रावधानों और विभागीय नियमों आदि से शासित होते हैं और इनसे प्रशासन को यह अधिकार प्राप्त होता है कि वह अत्यावश्यक कार्य, वास्तविकता आंश-काशिक दुर्घटना आदि के कारण काम के आपवादिक दबाव की स्थिति में, रेल कर्मचारियों को निर्धारित सीमा के उपरान्त समयोपरि पर नियोजित कर सके। भारतीय रेलवे अधिनियम, 1890 के अध्याय VI-क के प्रावधानों में किये गये कुछ संशोधनों के कारण भारी संख्या में कर्मचारियों की नियुक्ति आवश्यक हो गई है। पदों के सृजन पर लगे प्रतिबन्ध के कारण लगभग 12,700 पदों के सृजन की स्वीकृति देने में विलम्ब हो गया है; यह स्वीकृति दिसम्बर, 1977 में दी गई है। आशा की जाती है कि इन अतिरिक्त कर्मचारियों की वास्तविक तैनाती के बाद, भविष्य में रेलों पर समयोपरि के खर्च में कमी हो जायेगी।

†[THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) information is being collected and will be laid on the Table of the Sabha.

(b) and (c) The hours of employment of railway employees are governed by the provisions of Chapter VI-A of the Indian Railways Act, 1890, the Factories Act, 1948, departmental rules etc. and these authorise the Administration to employ railway servants beyond the prescribed limits on overtime basis on account of urgent work, exceptional pressure of

work or on account of an actual or threatened accident etc. Certain improvements effected in the provisions made under Chapter VIA of the Indian Railways Act, 1890, necessitated the employment of a large number of employees. Due to ban on creation of posts, sanction for the creation of nearly 12,700 posts was delayed and given only in December 1977. It is expected that with the actual positioning of these additional employees, there will be reduction in overtime expenditure on Railways in future.]

Cancellation of trains

19. SHRI PRAKASH MEHROTRA:
SHRI BIPINPAL DAS;
SHRI M. KADERSHAH;
SHRI E. R. KRISHNAN:

Will the Minister of RAILWAYS be pleased to state:

(a) whether a number of trains had been cancelled during the month of May and June, 1978 on various routes causing great inconvenience to the passengers;

(b) if so, what is the number of trains cancelled and what are the reasons therefor; and

(c) what action Government propose to take to improve the situation?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b) 110 pairs of trains were cancelled as at the end of May 1978 due to limited availability of steam coal and by the end of June 1978 the total number of trains cancelled on this account was 112 pairs.

(c) Close liaison is being maintained with the coal producing authorities to step up steam coal offers by collieries to meet the requirements of the Railways.

Robberies in running trains

20. SHRI DEORAO PATIL:
SHRI KHURSHED ALAM KHAN:
SHRI KRISHNARAO NARAYAN DHULAP:
SHRI SHYAM LAL YADAV:
SHRI HARISINH BHAGUBAVA MAHIDA:

Will the Minister of RAILWAYS be pleased to state:

(a) the details of incidents of robbery in running trains passing through Uttar Pradesh, Bihar, West Bengal, Madhya Pradesh and Maharashtra during the month of June 1978; and

(b) what steps Government have taken to prevent recurrence of dacoities and robberies in running trains?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) The number of robberies and dacoities on running trains in the States of Uttar Pradesh, Bihar, West Bengal, Madhya Pradesh and Maharashtra during June, 1978 is as under:—

State	Dacoities Robberies	
Uttar Pradesh	2	5
Bihar	Nil	Nil
West Bengal	3	1
Madhya Pradesh	2	..
Maharashtra	1	..
TOTAL	8	6

(b) The Minister of Railways had drawn the attention of the Chief Ministers of West Bengal, Bihar, Uttar Pradesh and Madhya Pradesh to this problem and the response was encouraging. On 16.6.78, a high level meeting between the officers of the Ministries of Railways and Home Affairs was held and it was decided